RULES COMMITTEE (TENTH LOK SABHA)

SECOND REPORT

[Laid on the Table on March 19, 1993]



328:36587 NI. 2:2 tok sabha secretariat new delhi

> March, 1993/Phalguna, 1914 (Saka) Price: 10.00

CONTENTS

		PAGE
1.	PERSONNEL OF THE RULES COMMITTEE	(iii)
2.	Report	1
Appe	ENDIX	
	Rules relating to the departmentally related Standing	2

PARLIAMENT MENARY
ACKNOWN COUNTRY COUNTRY TO SEE THE COUNTRY COUNTRY

128.365BR N1.252

PERSONNEL OF THE RULES COMMITTEE

Shri Shivraj V. Patil - Chairman

- 2. Shri Abdul Ghafoor
- 3. Shri Pawan Kumar Bansal
- 4. Shrimati Basava Rajeswari
- 5. Shri Nirmal Kanti Chatteriee
- 6. Shri Murli Deora
- 7. Shri Sharad Dighe
- 8. Shri Jagat Veer Singh Drona
- 9. Shri Kadambur M.R. Janardhanan
- 10. Shri P.R. Kumaramangalam
- 11. Shri Rasheed Masood
- 12. Shri Janardan Prasad Misra
- 13. Shri Raj Narain
- 14. Shri M.G. Reddy
- 15. Shri P.M. Sayeed

SECRETARIAT

Shri C.K. Jain — Secretary-General
Shri G.L. Batra — Additional Secretary
Shri S.C. Gupta — Joint Secretary
Shri R.K. Chatterjee — Deputy Secretary

SECOND REPORT OF THE RULES COMMITTEE

(Tenth Lok Sabha)

The Committee recommended in their First Report that a fullfledged system of departmentally related Standing Committees be created by setting up ten Standing Committees covering under their jurisdiction all the Ministries/Departments of the Union Government to replace the existing three Subject Committees.

- 2. The Committee considered the whole matter afresh during their sitting held on 22 December, 1992 and in the light of suggestions received from the Members felt that being a pioneering venture the System ought to be a more broad-based one, than hitherto recommended.
- 3. The Committee also took note of the suggestions made by the Members at their joint sitting with the Rules Committee of Rajya Sabha held on 11 March, 1993.
- 4. The Committee considered further the matter at the sitting held on 18 March, 1993 and approved the draft rules relating to the constitution and functions of these Committees as set out in the Appendix.

New Delin:

SHIVRAJ V. PATIL.

Dated: 18 March, 1993

Chairman, Rules Committee

APPENDIX

(See para 4 of the Report)

Rules relating to departmentally related Standing Committees

Substitution of rules 331C. etc.

1. FOR Rules 331C, 331D, 331E, 331F, 331G and 331H of the Rules of Procedure and Conduct of Business in Lok Sabha, the following shall be substituted, namely:—

"Departmentally related Standing Committees

Departmentally related Standing Committees

- 331C. (1) There shall be the following fifteen departmentally related Standing Committees of the Houses (to be called the Standing Committees):
 - (1) Committee on Defence
 - (2) Committee on External Affairs
 - (3) Committee on Home Affairs
 - (4) Committee on Finance
 - (5) Committee on Agriculture
 - (6) Committee on Human Resource Development
 - (7) Committee on Labour, Civil Supplies and Public Distribution
 - (8) Committee on Industry & Commerce
 - (9) Committee on Energy
 - (10) Committee on Science & Technology, Environment & Forests
 - (11) Committee on Communications
 - (12) Committee on Railways
 - (13) Committee on Transport & Tourism
 - (14) Committee on Petroleum & Chemicals
 - (15) Committee on Welfare, Urban & Rural Development
 - (2) The Ministries/Departments covered under the jurisdiction of each of the Standing Committees shall be as specified in the Fifth Schedule:

Provided that the Chairman, Rajya Sabha and the Speaker may modify the allocation of Ministries/ Departments to various Committees from time to time in consultation with each other.

Constitution

331D. (1) Each of the Standing Committees constituted under Rule 331C shall consist of not more than 45 members, 30 members to be nominated by the Speaker from amongst the members of Lok Sabha and 15 members to be nominated by the Chairman, Rajya Sabha, from amongst the members of Rajya Sabha.

- (2) A Minister shall not be nominated as a member of the Committee, and if a member after his nomination to the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.
- (3) The Chairmen of five Committees as specified in Part I of Fifth Schedule shall be appointed by the Chairman, Rajya Sabha and Chairmen of ten Committees as specified in Part II of the Schedule shall be appointed by the Speaker, from amongst the members of the Committee.
- (4) The term of office of the members of the Committees shall not exceed one year.
- 331E. (1) The functions of each of the Standing Committees shall be—
 - (a) to consider the Demands for Grants of the concerned Ministries/Departments and make a report on the same to the Houses. The report shall not suggest anything of the nature of cut motions:
 - (b) to examine such Bills pertaining to the concerned Ministries Departments as are referred to the Committee by the Chairman, Rajya Sabha or the Speaker, as the case may be, and make report thereon:
 - (c) to consider annual reports of Ministries/ Departments and make reports thereon;
 - (d) to consider national basic long term policy documents presented to the Houses, if referred to the Committee by the Chairman, Rajya Sabha or the Speaker, as the case may be, and make reports thereon.
- (2) The Standing Committee shall not consider the matters of day to day administration of the concerned Ministries/Departments.
- 331F. Each of the functions of these Committees as provided in clause (a) to (d) of sub-rule (1) of rule 331E shall be applicable to the Committees from the date as may be notified by the Chairman, Rajya Sabha and the Speaker in respect of applicability of a particular function.

331G. The following procedure shall be followed by each of the Standing Committees in their consideration of the Demands for Grants and making a report thereon to the Houses:—

- (a) after the general discussion on the Budget in the Houses is over, the Houses shall be adjourned for a fixed period;
- (b) the Committees shall consider the Demands for Grants of the concerned Ministries during the aforesaid period;
- (c) the Committees shall make their report within the period and shall not ask for more time;

Functions

Applicability of provisions relating to functions

Procedure relating to Demands for Grants

- (d) the Demands for Grants shall be considered by the Houses in the light of the reports of the Committees: and
- (c) there shall be a separate report on the Demands for Grants for each Ministry.

Procedure relating

- 331H. The following procedure shall be followed by each of the Standing Committees in examining the Bills and making report thereon:—
 - (a) the Committee shall consider the general principles and clauses of the Bills referred to them and make report thereon;
 - (b) the Committee shall consider only such Bills introduced in either of the Houses as are referred to them by the Chairman, Rajya Sabha or the Speaker, as the case may be; and
 - (c) the Committee shall make report on the Bills in the given time.

Reports of the Committee.

- 331I. (1) The reports of the Committees shall be based on broad consensus.
- (2) A Member of a Standing Committee may give note of dissent on the report of the Committee.
- (3) The note of dissent shall be presented to the Houses along with the report.

Applicability of gen-

331J. Except for matters for which special provision is made in the rules relating to the Standing Committees, the general rules applicable to other Parliamentary Committees in Rajya Sabha shall apply mutatis mutandis to the Standing Committees specified in Part I of the Fifth Schedule and the general rules applicable to other Parliamentary Committees in Lok Sabha shall apply to Standing Committees as specified in Part II of the Schedule.

Venue of sittings

331K. The Standing Committees shall not work in any other place except the precincts of Parliament House, unless otherwise specifically permitted by the Chairman, Rajya Sabha or the Speaker, as the case may be.

Matters not to be considered.

331L. The Committee may avail of the expert opinion or the public opinion to make the report.

Reports to have persuasive value.

331M. The Standing Committees shall not generally consider the matters which are consider by the other Parliamentary Committees.

Reports to have persuasive value. 331N. The reports of the Standing Committees shall have persuasive value and shall be treated as considered advice given by the Committees."

Insertion of Fifth Schedule.

2. After the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, the following Scheduled shall be inserted, namely:—

"FIFTH SCHEDULE

(See rule 331C)

Ministries/Departments under the jurisdiction of the Standing Committees Part I

Si. No.	Name of the Committee	Ministries/Departments
1.	Committee on Home Affairs	(1) Home Affairs (2) Law, Justice & Company Affairs (3) Personnel, Public Grievances & Pension
2.	Committee on Industry & Commerce	(1) Industry (2) Commerce (3) Steel (4) Mines (5) Textiles
3.	Committee on Science & Technology, Environment & Forests	(1) Science & Technology (2) Electronics (3) Space (4) Ocean Development (5) Biotechnology (6) Environment & Forests
4.	Committee on Transport & Tourism	(1) Civil Aviation (2) Surface Transport (3) Tourism
5 .	Committee on Human Resource Development	(1) Human Resource Development (2) Health and Family Welfare
	Committee on Defense	Part II
6.	Committee on Defence	Defence
7. 8.	Committee on External Affairs Committee on Finance	External Affairs (1) Finance (2) Planning (3) Programme Implementation
9.	Committee on Agriculture	(1) Agriculture (2) Water Resources (3) Food Processing (4) Food
10.	Committee on Petroleum & Chemicals	(1) Petroleum & Natural Ges (2) Chemicals & Petro Chemicals (3) Fertilizers
11.	Committee on Energy	(1) Coal (2) Non-conventional Energy Sources (3) Power (4) Atomic Energy
12.	Committee on Communications	(1) Information & Broadcasting (2) Communications
13.	Committee on Railways	Railways

SI No.	Name of the Committee	Ministries/Departments
14	Committee on Labour, Civil Supplies and Public Distribution	(1) Labour (2) Civil Supplies, Consumer Affairs & Public Distribution
15	Committee on Veifare, Urban and Rural Development	(1) Welfare (2) Urban Development (3) Rural Development"